

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI
C.P. No. 24/2012

Carom: B.S.V. Prakash Kumar, Member Judicial, V. Nallasenapathy, Member Technical

In the matter of Companies Act, 1956 under Sections 397-398.

AND

Between:

Mr. Mahendrakumar K. Jain & Ors.

..... Petitioners

V/s.

M/s. Aditya Vidyut Appliances Ltd. & Ors.

..... Respondents

Petitioners:

1. Mr. Mahendrakumar K Jain
2. Mrs. Chanda M. Jain
3. Mr. Mahendrakumar K Jian (HUF)

Respondents:

- | | |
|--|---------------------------------------|
| 1. M/s. Aditya Vidyut Appliances Ltd. | 8. Sudhindra Narayan Shenvi Prabhu |
| 2. Narayan Pundalik Shenvi Prabhu | 9. Aditya Narayan Shenvi Prabhu |
| 3. Vijayalaxmi Narayan Shenvi Prabhu | 10. Vaibhavi Sudhindra Shenvi Prabhu |
| 4. Prakash Pundalik Shenvi | 11. Ojas Sudhindra Shenvi Prabhu |
| 5. Kavita Prakash Shenvi | 12. Arnav Sudhindra Shenvi Prabhu |
| 6. Yashada Prakash Shenvi | 13. Manjula Pundalik Shenvi |
| 7. Narayan Pundalik Shenvi Prabhu(HUF) | 14. Aditya V A Technologies Pvt. Ltd. |

Present on behalf of the parties:

1. Prayag B. Joshi, Advocate for the Petitioners.
2. Purzak P. Fauzdar, Advocates for the Respondents.

ORDER

(Heard and disposed of 05.10.2016)

For having parties reported that both the parties entered in to Memorandum of Understanding on 29.09.2016, they sought for disposal of the Company petition in terms of MOU stated above.

Accordingly, this Bench hereby disposed of this Company Petition in terms of the MOU dated 29.09.2016 making it as Annexure to this order.

Accordingly, Company Petition is hereby disposed of.

sd/-

B.S.V. PRAKASHKUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)